

श्री के० दे० बालवीर जी हा, कुछ ऊपर के काम करने वाले लोगों में थोड़ा सा परिवर्तन हो गया था मगर कोई बारा नहीं था और बहुत जल्दी काम शुरू होगा।

#### Retired Officials in Private Firms

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Shri Ram Krishan Gupta:  
Shri Rameshwar Tantia:  
Shri P. G. Sen:  
\*2086. Shri Subodh Hanota:  
Shri S. C. Samanta:  
Dr. Pashupati Mandal:

Will the Minister of Home Affairs be pleased to refer to his statement made on 17th December, 1958 in Lok Sabha and state.

(a) whether Government have reviewed the policy of allowing retired officials to join private firms, and

(b) if so, the result of this review?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b) The recommendations of the Estimates Committee are under consideration

Shri Ram Krishan Gupta: May I know whether the number of retired officials who are in private service has been ascertained, and if so, what the number is?

Shri Datar: There was a question in this House before; and it was answered last year, that is, on 25th March, 1958. In reply to that, the figures have been given already.

Mr. Speaker: They must have increased since then. The hon. Member wants to know whether there has been an increase.

Shri Datar: No, there is no increase.

Mr. Speaker: What was the number given at that time?

Shri Datar: The number was given under different categories. The number of ICS and IAS officers was 80. This is for ten years, from 1947 to 1957. This includes a number of

European officers in the ICS who retired as a result of the constitutional changes. The number of class I officers of the Government of India was 91. Then, a statement has been given.

Shri Ram Krishan Gupta: May I know whether Government are also considering the question of amending the present service rules with a view to having a check on their joining private firms?

Shri Datar: After Government have taken a decision on the recommendations made by the Estimates Committee, the further course will be followed.

Shri S. C. Samanta: May I know whether any control would be exercised on those retired officials who refuse to have pensions?

Shri Datar: Already, we have rules according to which if they have to take up service in private firms, or what is known as commercial employment, then they have to take Government's permission within two years. Already, the rule is there.

Shri Vidya Charan Shukla: May I know whether the examination of the recommendation of the Estimates Committee by the Home Ministry includes the examination of the question whether officials of the Railway Ministry and the Income-tax Department should also be barred from taking up private employment after they retire?

Shri Datar: The Income-tax Department would come under us, but so far as the Railway Ministry are concerned, they generally follow what we do.

Shri Tangamani: May I know whether retired Government officers, class I or ICS, have joined these private firms, after the discussion which took place in this House in December, 1958, that is, during these five months or so?

Shri Datar: I have given the figures for ten years. I have not yet collected any figures for 1957. But I

might assure the House that the number is not very large

**Shri Harish Chandra Mathur:** Do I understand that the hon Minister's answer covers also the members of the UPSC or they are giving separate consideration to this matter?

**Shri Datar:** This is a point which concerns all civil service regulations; all those who are governed by them would come within the orbit of the consideration.

**Mr Speaker:** Hon Members are not expected to know all these Civil Service Regulations

**Shri Datar:** It applies to all Government Departments.

**Shri Harish Chandra Mathur:** I am asking a specific question

**Mr. Speaker:** The UPSC is also a Government Department

#### **Autonomous Corporation for Cambay Oil Region**

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\*2027. { **Shri L. Achaw Singh:**  
**Shri Rameshwar Tantia:**  
**Shri Halder:**  
**Shri Shivananjappa:**

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there is any proposal to set up an autonomous corporation for the Cambay oil region; and

(b) if so, when it will be set up and what will be its functions?

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** (a) No, Sir.

(b) Does not arise.

**Shri Hem Barua:** May I know whether it is a fact that the enthusiasm that was roused after the discovery of oil at Cambay initially is dying out as a result of the fact that the results obtained so far are not commensurate with the original expectation, and if so, the lag between the

original expectations and the results so far achieved?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I do not agree to the assessment made by my hon. friend regarding the enthusiasm abating in our work. The technical quantitative assessment is still to be made, and we have all to watch the result with a little patience. I want to remind the House of my statement where I had said that we should approach the whole question with cautious optimism. So far as the technical assessment of Cambay oil is concerned, it remains today where it was when oil was discovered.

**Shri Shivananjappa:** May I know the reasons that impelled Government not to constitute an autonomous corporation?

**Shri K. D. Malaviya:** We have to bore a number of holes more in order to assess the quantity of oil in that small limited oilfield. Once we know the quantity, and it is established, then and then alone will it be proper to float a commercial corporation. Otherwise, it will be a little premature.

**Shri Hem Barua:** May I know the number of wells so far sunk in the area, and whether it is also a fact that the Cambay field is yet to be mapped out?

**Shri K. D. Malaviya:** So far as the Lunej oilfield in Cambay is concerned, it has been properly mapped out, and all the probable structures of oil are known to us. We have put in the first hole there, which has given us indication of oil. Now, we have no drills, and we are waiting for the drills to arrive and for the sanctions for the drills to be made by Government as a whole. As soon as we receive the equipment, we shall proceed with our drilling programme fastly. In the meantime, I would like to report to the House that the second hole was started only four days back, and we have drilled 400 odd metres now in these three or four days. This is a very good achievement.